

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.198/MP/2016

Subject :Petition seeking (Grant of Connectivity, Long-term Access and Medium-term Open access in inter-state Transmission and related matters) Regulations, 2009 and the provisions of CERC (Sharing of Inter-state transmission charges and losses) Regulations, 2010 for Singrauli Small Hydro (8MW).

Date of hearing : 14.2.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : NTPC Limited

Respondents : Power Grid Corporation of India Limited and Others

Parties present : Ms. Swapna Seshadri, Advocate, NTPC
Shri V.K.Jain, NTPC
Shri Nishant Gupta, NTPC
Shri I. Uppal, NTPC
Shri S.K. Mandal, NTPC
Shri Subhash Thakur, NTPC
Ms. Suparna Srivastava, Advocate, PGCIL
Ms. Jyoti Prasad, PGCIL
Ms. Gitanjali Sharma, PGCIL

Record of Proceedings

Learned counsel for the petitioner submitted that the present petition has been filed seeking revision of the date of commencement of LTA for Singrauli Small Hydro Project (Hydro Project) from 30.9.2016 to 31.3.2017. Learned counsel for the petitioner further submitted as under:

- (a) Singrauli Hydro Project is well equipped with the communication system and same communication can be transmitted through real time operation of generating station.
- (b) CTU is insisting to put separate communication equipment for the very same purpose. However, in several other cases, CTU has permitted the transmission of power from the same communication equipment i.e. in Singrauli Solar Project.

2. Learned counsel for CTU submitted that the requirement for voice and data communication facilities has been laid down in the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 read with CEA

(Technical Standards for Connectivity to the Grid) Regulations, 2010 for ensuring safe operation, integrity and reliability and all generators desirous of connecting their power plants with the inter-State transmission system are necessarily to comply with the said requirements.

3. After hearing the learned counsels for the petitioner and CTU, the Commission directed the Chief (Engg.) of the Commission to convene a meeting with the petitioner, the respondents, NRLDC and RLDCs within 15 days to resolve the issues and submit a report to the Commission within 10 days thereafter.

4. Subject to above, the Commission reserved order in the petition.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**